

CALL FOR BLOGS

Rolling Submissions



The Editorial Board of the Centre for Alternative Dispute Resolution, RGNUL (CADR-RGNUL), is pleased to announce a Call for Blog Submissions for The CADR Blog. We welcome original and unpublished submissions in the form of articles, research pieces, opinion essays, case comments, and short notes on any contemporary issue related to Alternative Dispute Resolution (ADR). We invite contributions from academicians, legal practitioners, research scholars, and undergraduate and postgraduate students who wish to engage in thoughtful discourse on developments in the field of ADR. To promote linguistic inclusivity in ADR academia, we accept ADR manuscripts in Hindi, along with submissions in English.



ABOUT THE CENTRE

The Centre for Alternative Dispute Resolution, RGNUL (CADR-RGNUL) is committed to advancing research, policy, and capacity-building in the field of Alternative Dispute Resolution. Since its inception, the Centre has strived to bridge the gap between academia and practical application, while addressing the lacunae that persist in existing ADR literature.

ABOUT THE CADR BLOG

The CADR Blog serves as a platform to integrate insights from both academic and professional spheres, with the objective of advancing socio-legal and socio-political justice through ADR. It features articles on contemporary developments and emerging trends in dispute resolution, fostering dialogue on the theoretical, practical, and policy dimensions of ADR. True to its inclusive vision, the CADR-RGNUL website is accessible in English, Hindi, and French, reaching a diverse and global audience.

CALL FOR BLOG SUBMISSIONS

We invite original and insightful submissions on themes related to Alternative Dispute Resolution mechanisms. Contributors are encouraged to explore theoretical frameworks, practical applications, comparative analyses, and emerging trends in dispute resolution. We follow a rolling submissions policy, accepting entries throughout the year. Submissions may be made via this [Google Form](#), or through our official website.

SUBMISSION GUIDELINES

- **Originality:** All submissions must be original and unpublished. Any form of plagiarism will result in immediate disqualification. The submitted manuscripts must not be under consideration elsewhere.
- **AI Policy:** The use of AI tools to create or refine content is prohibited. The Board reserves the right to reject any manuscript found to be wholly or partly AI-generated or AI-refined.
- **Word Limit:** Submissions should be 1000–1500 words (exclusive of endnotes). Longer posts may only be accepted and published in parts at the Board's discretion.
- **Language:** We accept manuscripts in both English and Hindi.
- **References:** Hyperlinks only.
- **Co-authorship:** Co-authorship is allowed, limited to a maximum of two authors.
- **Anonymity:** To ensure a double-blind review process, please refrain from including your name, institutional affiliation, or any other identifying details in the manuscript or its filename.
- **File Format:** All submissions must be made in .docx format.
- **Copyright:** Upon final acceptance and publication, the copyright vests with the Centre for Alternative Dispute Resolution, RGNUL while moral rights remain with the author(s). The Blog publishes exclusive content; therefore, manuscripts that have been published elsewhere must not be submitted for consideration.
- **Cross-posting:** Cross-posting is permitted only with prior permission of the Board. Such posts must clearly acknowledge that the content was “first published on The CADR Blog.”
- For detailed content expectations, please refer to blogs published previously on our Website.

CONTENT GUIDELINES

- **Theme:** Submissions may pertain to any aspect of (ADR) mechanisms, including but not limited to arbitration, mediation, negotiation, conciliation, and Lok Adalats. Contributions addressing issues of domestic, foreign, or international relevance are welcome. The Board also encourages interdisciplinary and cross-sectoral works exploring the intersection of ADR with other branches of law.
- **Content Focus:** Analytical pieces are preferred over descriptive ones. Submissions will be evaluated based on their relevance, originality, novelty analytical depth, structure, logical coherence, legal and factual accuracy, and writing quality.
- **Structure and Presentation:** Each manuscript must include a title (not exceeding 20 words) and a brief synopsis/introduction (not exceeding 250 words) of the chosen topic. The authors are suggested to include a conclusion section.

FORMATTING GUIDELINES

- **File Format:** Submissions must be made in Microsoft Word format (.docx). The file name should be the title of the post, without any personal details of the author(s)
- **Formatting:** Font – Garamond, Font Size - 12, Line spacing - 1.5, Alignment - Justified, Paragraph Spacing – 6 pt (before and after). The title of the post should be formatted to Garamond font size 14, All Caps and in bold.
- **Referencing:** All references must be in the form of hyperlinks in the body of the submission. Hyperlinks should be provided to all supporting materials and legal texts including primary sources such as legislative

- statutes, judgements, reports etc., as well as secondary sources such as news articles, academic pieces etc. for the benefit of the readers. Factual assertions must be supported with appropriate links to sources. In case no hyperlink is available for any reference, the use of endnotes in OSCOLA 4th Edition is recommended.
- Submissions not conforming to these guidelines may be returned or rejected.

EDITORIAL POLICY

- We accept submissions on a rolling basis. Upon receipt, each manuscript undergoes a comprehensive double-blind review process to ensure impartial evaluation based solely on the quality of the content. During this period, the manuscript must not be submitted to any other platform for consideration or publication. By submitting a manuscript to CADR, the author(s) consent to its publication on The CADR Blog, if accepted.
- The review process consists of two rounds of double-blind review conducted by the CADR Editors. Each review may take up to 15 days, although we endeavour to respond to authors within a week of submission.
- If a manuscript is accepted for publication, the authors are expected to make necessary revisions and address comments at each stage in good faith. Authors should also cooperate with minor editorial changes that may be required even after submission of the edited manuscript.
- Editorial decisions are based solely on the review of the final manuscript submitted by the authors. After the initial review, manuscripts may be returned with substantive or stylistic suggestions, and final acceptance is contingent upon their satisfactory incorporation.

- The CADR Editorial Board retains complete and final discretion over the acceptance or rejection of manuscripts and will not entertain requests for advance opinions on abstracts, outlines, or topic proposals. Given the high volume of submissions, the Editors may not be able to provide individual feedback on rejected manuscripts.

CONTACT DETAILS

For queries, please reach out to us at: submissions.cadr@rgnul.ac.in

TO SUBMIT YOUR MANUSCRIPT,
FILL THE [GOOGLE FORM HERE](#).

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STUDENT COORDINATORS

[Ritwik Sharma](#) ([Editor-in-Chief](#)): ritwiksharma22121@rgnul.ac.in

[Kavya Jain](#) ([Managing Editor](#)): kavyajain23046@rgnul.ac.in